

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:788
ANSWERED ON:06.12.2004
PRINTING CONTENTS ON BOTTLES
Munshiram Shri ;Singh Shri Mohan

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether any action has been taken by the Government on a High Court order regarding printing of contents alongwith presence of pesticides and chemicals on bottles of beverages as reported in Indian Express dated September 22, 2004;
- (b) if so, the details thereof;
- (c) whether the Government is contemplating to enact a law making it mandatory
- (d) to clearly inscribe the ingredients on the bottles of the beverages; and
- (e) if so, by when the above law is likely to be enacted?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) to (d): The labeling requirements for beverages comes under the purview of the Prevention of Food Adulteration Act and Rules framed thereunder which are administered by Ministry of Health and Family Welfare. However, Bureau of Indian Standards, being the National Standards Body, has formulated an Indian Standard on Carbonated Beverages IS :2346 which is voluntary in nature. This standard prescribes the labeling requirements for the containers of carbonated beverages such as name of the product, name and address of the manufacturer, date of manufacture, batch number, net volume of content and any other declaration required under the Prevention of Food Adulteration Rules, 1955.